

reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) and (b). The present policy of the Government is, not to allow units using Penicillin 'G' in the past, to shift to Penicillin V for the manufacture of 6-APA.

Restriction on Manufacture of Non-Appendix items by MRTP/FERA

4665. SHRI UTTAM RATHOD: Will the Minister of INDUSTRY be pleased to state:

(a) the policy laid down for broad-banding of industries;

(b) the restrictions placed for manufacture of on-appendix-I items by MRTP/FERA Companies;

(c) whether non-MRTP/FERA Companies are manufacturing non-appendix-I items with foreign technical know-how involving huge outflow of foreign exchange;

(d) whether there are MRTP Companies who have developed non-appendix-I items with indigenous R&D; and

(e) if so, the reasons why they are not allowed to manufacture such items to save foreign exchange for the country?

THE MINISTER OF STATE FOR INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):

(a) The policy regarding broad-banding of industries is laid down in the Press Note No. 15 (1985 Series) copies of which were supplied to Parliament Library.

(b) The facility of broad-banding has not

been extended to MRTP/FERA Companies for non-Appendix-I items. The capacity of a unit already engaged in a non-Appendix-I activity is pegged to the level of capacity already covered by the existing licence for such non-Appendix-I item(s).

(c) According to the current policy, non-MRTP/FERA companies are free to set up capacities in non-Appendix-I industries also and a number of undertakings are engaged in such activities with or without foreign collaboration.

(d) and (e). The possibility of MRTP companies developing non-Appendix-I items with indigenous R & D cannot be ruled out. Such industrial undertakings have to obtain prior approval of the Deptt. of Scientific and Industrial Research. Thereafter they can proceed with the research in that direction with the assurance that their application to set up capacity will ordinarily be allowed.

Compensation for Acquisition of Private Land by DESU

4666. DR. KRUPASINDHU BHOI: Will the Minister of ENERGY be pleased to state:

(a) whether Delhi Electric Supply Undertaking pay compensation for the private land acquired by them;

(b) if so, the rate of compensation paid to the owners of land;

(c) whether there is any time-limit for payment of this compensation, if so the details thereof;

(d) whether DESU had acquired some private land in village Gokulpuri, Shahdara in 1972-1980;

(e) whether the compensation for that land has been paid; and